

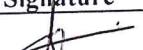
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY ---MEMBER (TECHNICAL)

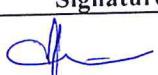
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.02.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.49/7/HDB//2017
NAME OF THE COMPANY	United Seamless Tubular Private Limited
NAME OF THE PETITIONER(S)	Indian Bank
NAME OF THE RESPONDENT(S)	United Seamless Tubular Private Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Venkatachalam A.P	Advocate	8115212955	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
H. Rajesh Kumar	Advocate	9000292970	

V. Venkatachalam

RP

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1.

CP(IB) NO.49/7/HDB/2017

O R D E R

Heard Mr. G. P. Yash Vardhan, Learned Counsel for the Petitioner; Mr. H. Harish Kumar, Learned Counsel for the Respondent and Mr. V. Venkatachalam, Resolution Professional.

The RP has submitted his 3rd report stating that invitation for expression of interest calling for bids from various parties .However after scrutiny of the documents the Bench that advertisement was placed only on the website of the Corporate Debtor on 10.01.2018 . Since the advertisement calling for EOI was placed only on the corporate Debtor's website, larger participation is restricted. So directed RP to issue News Paper Advertisement in widely circulated newspaper, one in English and other in vernacular language.



MEMBER (Tech)



MEMBER (Judl)

Pavani